

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

RA-69/94 in
OA-2546/93

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New Delhi this the 5th Day of April, 1994.

Hon'ble Sh. B.N. Dhoundiyal, Member(A)

Sh. Balwant Singh,
Ex.DEN/LAND,
D-11, College Lane, Type-III,
New Delhi.

Sh. Gurpreet Singh,
S/o Sh. Balwant Singh,
R/o D-11, College Lane,
Type-III, New Delhi.

Review
Applicants

versus

1. Union of India,
through the General Manager,
Northern Railway,
Baroda House,
New Delhi.

2. Divisional Railway Manager,
Northern Railway,
State Entry Road,
New Delhi.

3. Divisional Superintending Engineer/
Estates,
Office of the D.R.M.,
Northern Railway,
State Entry Road,
New Delhi.

Respondents

ORDER (BY CIRCULATION)

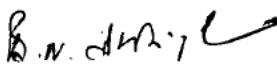
This review application has been filed by
Sh. Balwant Singh (applicant in OA-2546/93) requesting for review of the judgement dated 31.12.1993. The applicant had retired as early as on 30.11.1990 and has not so far vacated the railway accommodation allotted to him. His son who is working as a khalasi is not entitled to that type of accommodation. This Tribunal found that his son had a right to be considered for out of turn allotment of the type as per his entitlement and that as soon as he vacates accommodation unauthorisedly retained by him, his gratuity and railway passes may be released.

B.N

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railway passes should have been released with immediate effect. He has also contended that the respondents have not implemented the judgement as the entitled type of accommodation has not been allotted to him within the stipulated period of 30 days.

Even though the review applicant was not entitled to continue occupying the railway accommodation, this Tribunal had allowed him such continuation till the alternative accommodation was made available to his son. The judgement reflected an effort to balance equity. In the review application he is in fact asking for more concessions. There is no merit in the review application and is hereby dismissed.


(B.N. Dhoundiyal)

Member (A)

/vv/